

बी हुकम नब कछबाव : **

सचिव महोदय : आप बैठते हैं कि नहीं ।

12.55 hrs.

PAPERS LAID ON THE TABLE

WEST BENGAL EMPLOYEES' PAYMENT OF
COMPULSORY GRATUITY ORDINANCE, 1971

THE DEPUTY MINISTER IN THE
MINISTRY OF LABOUR AND REHA-
BILITATION (SHRI BALGOVIND VER-
MA): On behalf of Shri R. K. Khadilkar,
I beg to lay on the Table:

- (1) A copy of the West Bengal Em-
ployees' Payment of Compulsory
Gratuity Ordinance, 1971 (West
Bengal Ordinance No. 1 of 1971)
promulgated by the Governor of
West Bengal on the 3rd June, 1971
under provisions of article 213 (2)
(a) of the Constitution read with
clause (c) (iii) of the Proclamation
dated the 29th June, 1971 issued by
the President in relation to the State
of West Bengal. [Placed in Library].
See No. LT-757/71].
- (2) A statement explaining the reasons
as to why the Hindi version of the
above Ordinance could not be laid
on the Table simultaneously. [Placed
in Library]. See No. LT-758/71].

ANNUAL REPORT OF COAL BOARD, CALCUTTA
FOR 1969-70

THE MINISTER OF STATE IN THE
MINISTRY OF STEEL AND MINES
(SHRI SHAHNAWAZ KHAN): I beg to
lay on the Table a copy of the Annual Report
(Hindi and English versions) of the Coal
Board, Calcutta, for the year 1969-70. [Placed
in Library. See No. LT-759/71].

ANNUAL REPORT OF FOOD CORPORATION
OF INDIA FOR 1969-70

THE MINISTER OF STATE IN THE
MINISTRY OF AGRICULTURE (SHRI
ANNASAHEB P. SHINDE): I beg to lay
on the Table a copy of the Annual Report

(Hindi and English versions) of the Food
Corporation of India for the year 1969-70
along with the Audited Accounts, under
sub-section (2) of section 35 of the Food
Corporations Act, 1964. [Placed in Library.
See No. LT-760/71].

NOTIFICATION MAKING CERTAIN AMEND-
MENTS TO DELHI, MEERUT AND BULANDSHAHR
MILK AND MILK PRODUCTS CONTROL ORDER,
1971

SHRI ANNASAHEB SHINDE: On be-
half of Shri Sher Singh, I beg to lay on the
Table a copy of Notification No. S. O. 2544
(Hindi and English versions) published in
Gazette of India dated the 8th July, 1971
making certain amendment to the Delhi,
Meerut and Bulandshahr Milk and Milk
Products Control Order, 1971 published in
Notification No. S. O. 1911 dated the 3rd
May, 1971, under sub-section (6) of section
3 of the Essential Commodities Act, 1955.
[Placed in Library. See No. LT-761/71].

MESSAGES FROM RAJYA SABHA

SECRETARY: Sir, I have to report the
following messages received from the Secre-
tary of Rajya Sabha:

- (1) "In accordance with the provisions
of sub-rule (6) of rule 186 of the
Rules of Procedure and Conduct
of Business in the Rajya Sabha,
I am directed to return herewith the
Mysore Appropriation (No. 2)
Bill 1971 which was passed by the
Lok Sabha at its sitting held on the
23rd July, 1971 and transmitted to
the Rajya Sabha for its recommen-
dations and to state that this House
has no recommendations to make
to the Lok Sabha in regard to said
Bill."
- (2) "In accordance with the provisions
of sub-rule (6) of rule 186 of the
Rules of Procedure and Conduct
of Business in the Rajya Sabha,
I am directed to return herewith the
West Bengal Appropriation (No.
2) Bill, 1971 which was passed by
the Lok Sabha at its sitting held on
the 26th July, 1971, and transmitted